

Audit of deemed universities

866. SHRI DEVENDER GOUD T.: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether University Grants Commission (UGC) regulations permit auditing of deemed universities in the country by Comptroller and Auditor General (CAG);

(b) if so, details of regulations under which CAG can audit deemed universities;

(c) whether it is also a fact that UGC is opposing to the idea of auditing deemed universities since no grant from Government is given;

(d) whether Ministry wants to audit deemed universities, in spite of UGCs opposition; and

(e) how Ministry is thinking of going ahead on this issue in view of (c) above?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI SMRITI ZUBIN IRANI): (a) and (b) The Deemed to be Universities are governed by University Grants Commission (UGC) (Institutions Deemed to be Universities) Regulations, 2010 amended from time to time. The relevant portion of Clause 20.0 of Annexure 2 of the said regulation, pertaining to audit of institutions deemed to be universities is as under:

“20.0 Funds, Accounts, Audits and Annual Report

(i) The accounts of the institution deemed to be university shall be maintained in the name of the institution deemed to be university and not in the name of the sponsoring Society or Trust. The accounts of the institution deemed to be university shall be kept in such forms as may be laid down by the Board of Management and shall conform to the rules, if any, prescribed by the commission. The accounts of the institution deemed to be university shall be open for examination by the Controller and Auditor General of India. The accounts shall also be open for inspection by the Commission.

(ii) The annual financial statements and accounts shall be audited by the Chartered Accountant of the Institution deemed to be university”.

(c) to (e) No, Sir. The UGC is not opposing the auditing of deemed universities by CAG. In the context of clarification sought on whether it comes under the purview of CAG to audit institutions which are neither funded by Central Government/State Government or by the UGC, the matter was referred to CAG, which has sought specific proposals under section 20 of the CAG's (Duties, Power and Conditions of Service) Act, 1971 for their consideration and appropriate action.